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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 14th May, 2026***

+ CRL.M.C. 3773/2026&CRL.M.A. 15326-15327/2026

MASTER TEJAS PRASHAR AND ANRPetitioner

Through: Mr. Tushar Kwatra, Advocate with
petitioners.

versus

THE STATE GOVT. OF NCT OF DELHI AND ANR

.....Respondent

Through: Mr. Ashneet Singh, APP with ASI
Naushad Haider.

Mr. Inder Singh, Mr. Yogeshwani, Mr.
Shubhendra, Advocates for R-2 with
R-2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No.102/2026 dated 01.03.2026, registered at Police Station Bhajanpura, for commission of offences under Sections 281/125 of *Bharatiya Nyaya Sanhita (BNS), 2023* along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The case pertains to an accident and collision which took place on 01.03.2026 between the two bikes.
3. According to injured Mr. Gulzar Sharma, he had left his home for office and was on his bike when another bike came from left side at a fast speed and the bike driver i.e. accused while driving the same in rash and negligent manner, collided with his bike, which resulted in injuries to him.
4. During investigation, the police was able to reach to the driver of the



offending bike, who was found to be minor, his date of birth being 29.05.2008.

5. Though, investigation is almost over, the charge-sheet is yet to be filed.

6. The quashing is now being sought for the reason that the parties have entered into amicable settlement.

7. Injured-Mr. Gulzar Sharma is present with his counsel and has been duly identified by his counsel as well as by Investigating Officer.

8. He is on a wheel chair and submits that he underwent a surgery and a rod was inserted in his left thigh, on account of abovesaid accident. He submits that he is recovering well. He also states that he and petitioner No.1 are residents of same neighbourhood and they both have entered into settlement. He submits that since petitioner No.1 is minor, the settlement has taken place through his father.

9. He also submits that the father of the petitioner has agreed to bear his medical expenditure and have agreed to give compensation of a sum of Rs. 3,00,000/-. He submits that he has already received a sum of Rs. 2,00,000/- and balance amount of Rs. 1,00,000/- has been received today by way of Demand Draft drawn on HDFC Bank.

10. He submits he has entered into the abovesaid settlement out of his own free will, without any coercion and influence from any corner whatsoever and therefore, he would have '*no objection*' if FIR in question is quashed. His affidavit to abovesaid effect is also on record.

11. Petitioner No.1 and his father are present in Court.

12. Petitioner No.1 has just cleared his 12th examination and has no prior antecedents. Petitioner No.1 submits that he was going to the temple when the abovesaid unfortunate accident took place and feels apologetic.



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13. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

14. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

15. Consequently, to secure the ends of justice, FIR No.102/2026 dated 01.03.2026, registered at Police Station Bhajanpura, for commission of offences under Sections 281/125 of *Bharatiya Nyaya Sanhita (BNS), 2023*, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original *Memorandum of Understanding* as well as original affidavits of the parties be handed over to concerned SHO/IO within ten days.

16. The present petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MAY 14, 2026/sw/sy